

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

Excise Appeal No. 89009 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUSS/000/APPL/162/18-19 dated 06.07.2018 passed by the. Commissioner (Appeals), CGST & Customs, Nashik)

Shri Dnyaneshwar SSK Ltd.
Dnyaneshwar nagar,
Post Bhende, Taluka Newasa
Dist. Ahmednagar

.....Appellant

VERSUS

The Commissioner, GST & Customs,
Town Centre, N-5,
CIDCO, Aurangabad

.....Respondent

APPEARANCE:

Shri Abhay Kotte, Advocate for the appellant
Shri Sanjay Hasija, (AR) for the respondent

CORAM: HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER No: A/85058 / 2022

DATE OF HEARING : 31.01.2022
DATE OF DECISION : 31.01.2022

Per: AJAY SHARMA

Learned Counsel appearing for the Appellant submits that the appellants have applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLRDS-4 on 21.01.2020 for full and final settlement of

the dues. Learned Counsel, therefore prays for withdrawal of appeal.

2. In the light of the facts mentioned hereinabove, prayer made by the Learned Counsel is accepted and the instant appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

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